

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.422 of 2020**

Somar Singh & Ors. .... **Petitioners**

**Versus**

The State of Jharkhand & Anr. .... **Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioners : Mr. Ankur Anand, Advocate

For the State : Mr. S. K. Srivastava, A.P.P

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 07<sup>th</sup> September, 2021**

1. Two weeks' time, as prayed for, is granted to the learned counsel for the petitioners for removing the defects, as pointed out by the office.
2. Learned A.P.P is present.

**(Rajesh Kumar, J.)**

Chandan/-